

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 3190

TO BE ANSWERED ON 20TH MARCH 2023/Phalguna 29, 1944 (SAKA)

Lottery Sale

3190. SHRI THOMAS CHAZHIKADAN:

QUESTION

Will the Minister of FINANCE be pleased to state:

- a. Whether the right to sell lottery comes under the Fundamental Rights enshrined in the Constitution of the country and if so, the details thereof;
- b. the States where the sale of lottery is legally allowed; and
- c. Whether the Government has any plan to limit the sale of State lotteries in the concerned states itself and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) to (c): The subject matter of "Lotteries organised by the Government of India or the Government of a State" comes under Entry No. 40 of the Union List under the Seventh Schedule to the Constitution. As per section 4 of the Lotteries (Regulation) Act, 1998, a State Government may organise, conduct or promote a lottery, subject to the conditions specified therein. Currently 09 States viz. Arunachal Pradesh, Goa, Kerala, Maharashtra, Mizoram, Nagaland, Punjab, Sikkim and West Bengal run the lotteries. As per information provided by Ministry of Home Affairs (MHA), there is no proposal under consideration to limit the sale of State lotteries in the concerned States itself.
